GOVERNMENT OF INDIA TRIBAL AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:3915 ANSWERED ON:26.08.2011 TRIBAL POPULATION IN TRIBAL SUB PLAN AREAS Siddeswara Shri Gowdar Mallikarjunappa

Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the tribal population in the Tribal sub-plan areas of the country, State-wise and sub-plan area-wise;

(b) the percentage of tribal population living below poverty line on those areas of the country;

(c) the steps taken or proposed to be taken by the Central Government in coordination with State Governments to eradicate poverty in the Scheduled areas of the country; and

(d) the State-wise details of tribal areas which do not fall under Scheduled Areas and steps taken therein to eradicate poverty?

Answer

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MAHADEO SINGH KHANDELA)

(a): Details of population of Scheduled Tribes in the 22 Tribal Sub-Plan (TSP) States is given at Annexure-I. Areas included in TSP are the operational areas of Integrated Tribal Development Projects/Agencies (ITDPs/ITDAs), Modified Area Development Approach (MADA) pockets, clusters, and areas where Dispersed Tribal Groups (DTG) and Particularly Vulnerable Tribal Groups (PTGs) reside. State-wise details of these are given in Annexure-II. Such area-wise population details are not maintained.

(b): The percentage of population living below poverty line in both rural and urban areas is given at Annexure-I.

(c) & (d): The criteria for declaring any area as a 'Scheduled Area' is laid down in the Fifth Schedule under Article 244 (2) of the Constitution of India. In accordance with the same, Scheduled areas have been notified in the States of Andhra Pradesh, Chhattisgarh, Gujarat, Himachal Pradesh, Maharashtra, Madhya Pradesh, Orissa, Rajasthan, and Jharkhand.

The areas where provisions of the Sixth Schedule of the Constitution of India are applicable are known as 'tribal areas' and these are in the States of Assam, Meghalaya, Mizoram and Tripura. For such areas, Autonomous District Councils have been setup which have inter-alia powers of developmental responsibilities.

The Central Ministries and State Governments implement schemes/programmes with the objective of eradication of poverty, which is coordinated by the Planning Commission in the Scheduled Areas and tribal areas falling in Assam, Meghalaya, Tripura & Mizoram. The Ministry of Tribal Affairs supplements such efforts of Central Ministries and States by implementing special area programmes, central sector and centrally sponsored schemes for the socio-economic development of tribals in the country.